

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.5249/Del/2018  
Assessment Year : 2015-16**

**Smt. Kalpana Jain,  
B-4, Ganpati Apartment-6,  
Shamnath Marg, Alipur Road,  
Civil Line,  
Delhi – 110 054.  
PAN : AAMPJ5994L.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-1(4),  
Faridabad.**

**(Respondent)**

Appellant by : Shri Amit Kumar Jain, Advocate.  
Respondent by : Shri Shailesh Kumar, Senior DR.

Date of hearing : 09.10.2020  
Date of pronouncement : 09.10.2020

**ORDER**

**PER JUSTICE P.P. BHATT, PRESIDENT :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Faridabad dated 29<sup>th</sup> June, 2018.

2. The learned counsel for the assessee, vide letter dated 29<sup>th</sup> October, 2020 received through email has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 9<sup>th</sup> October, 2020.

Sd/-  
**(G.S. PANNU)**  
VICE PRESIDENT

Sd/-  
**(JUSTICE P.P. BHATT)**  
PRESIDENT

VK.

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1. Appellant : **Smt. Kalpana Jain,**  
**B-4, Ganpati Apartment-6,**  
**Shamnath Marg, Alipur Road, Civil Line,**  
**Delhi – 110 054.**
2. Respondent : **Income Tax Officer, Ward-1(4), Faridabad.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar